

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**APPEAL NO. 325 OF 2017 &**  
**IA NO. 459 OF 2018**

**Dated: 17<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Bharat Aluminium Company Limited** ... **Appellant(s)**  
**Vs.**  
**Chhattisgarh State Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Tushar Srivastava  
Counsel for the Respondent(s) : Mr. Raj Kumar Mehta  
Mr. C.K. Rai  
Mr. Umesh Prasad  
Ms. Himanshi Andley for R-1  
  
Ms. Rashmi Singh for R-2

**ORDER**

**IA NO. 459 OF 2018**  
*(Appnl. for condonation of delay in filing reply)*

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**Appeal No.325 OF 2017**

Learned counsel for respondent No.2 seeks four weeks more time to file reply. He may take steps to file the same on or before 15.06.2018 after serving copy on the other side. Rejoinder may be filed within four weeks thereafter

List the matter on **09.08.2018**.

**(Justice N. K. Patil)**  
**Judicial Member**

**(I. J. Kapoor)**  
**Technical Member**